

IN THE COURT OF SH. SUMIT DASS, ADDITIONAL DISTRICT JUDGE-03, SOUTH DISTRICT,
SAKET COURTS, NEW DELHI.

THROUGH VIDEO CONFERENCING VIA CISCO WEBEX

FIR No.364/18
PS Neb Sarai
State v/s Deepak @ Cheenu

30.05.2020

Present:- Sh. F.M.Ansari, Ld. Addl. PP for the State.
Sh. Pawan Kumar, Ld. Counsel for the applicant/accused.
IO Inspector Shishu Pal is also present.
Complainant has also joined video conferencing.

Ld. Counsel for the applicant contended that the statement of Jyoti, the complainant – part whereof which has been recorded, exonerate the accused and as such the applicant is entitled to be released on bail. He further submits that additionally the accused has no other involvement and he has old aged mother to look after and as such he be released for 45 days on interim bail.

Per contra Ld. APP for State opposes the bail application and contends that statement of PW Jyoti was not complete and as such the same cannot be relied upon. Secondly after the said statement was recorded the bail application was dismissed by Ld. ASJ on 03.02.2020. As such the ground cannot be pressed again. He further contends that the application does not fall within the criteria of HPC dated 18.05.2020.

Considered.

Order is reserved.


(SUMIT DASS)
Judicial Officer on duty
Additional District Judge-03,
South Distt.Saket Courts, New Delhi.
30.05.2020

At 2.30 pm

Present:- None.
I have perused the application.

Before dealing with the contentions raised by the applicant it would be appropriate to have a copy of the charge sheet as well. Reason is quite obvious. The appreciation of the testimony of PW Jyoti (part whereof) which has been recorded can only be done with the assistance of charge sheet. As such IO is directed to file copy of the charge sheet (scanned or e-copy).

Re-list the bail application on 02.06.2020.

(SUMIT DASS)
Judicial Officer on duty
Additional District Judge-03,
South Distt. Saket Court, New Delhi.
30.05.2020

IN THE COURT OF SH. SUMIT DASS, ADDITIONAL DISTRICT JUDGE-03, SOUTH DISTRICT,
SAKET COURTS, NEW DELHI.

THROUGH VIDEO CONFERENCING VIA CISCO WEBEX

FIR No.61/20
PS Tigri
State v/s Akshay

30.05.2020

Present:- Sh. F.M.Ansari, Ld. Addl. PP for the State.

Ld. Counsel for the applicant.

Heard. Perused. Considered.

Admittedly co-accused has been granted bail by the Ld. M.M. herself. Section 397 IPC was added later on. Charge sheet has been filed. Accused has no further involvement in any other case.

Taking into account the totality of facts and circumstances accused is enlarged on bail on his furnishing personal bond and one surety bond in the sum of Rs.25,000/- to the satisfaction of Ld. Duty MM/Jail Supdt. Conditions are also imposed which are as follows –

accused shall not in any manner influence the witnesses; accused shall not tamper with any evidence, accused shall not repeat the offence as complained of qua which the accused is arraigned.

Application stands disposed of.

(SUMIT DASS)
Judicial Officer on duty
Additional District Judge-03,
South Distt.Saket Courts, New Delhi.
30.05.2020

IN THE COURT OF SH. SUMIT DASS, ADDITIONAL DISTRICT JUDGE-03, SOUTH DISTRICT,
SAKET COURTS, NEW DELHI.

THROUGH VIDEO CONFERENCING VIA CISCO WEBEX

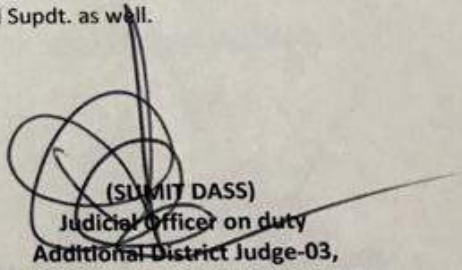
FIR No.197/17
PS Ambedkar Nagar
State v/s R.Sriniwas @Chini

30.05.2020

Present:- Sh. F.M.Ansari, Ld. Addl. PP for the State.
Sh. Pawan Kr. Mittal, Ld. Counsel for the applicant/accused.
Submissions heard.

This is a bail application for four accused persons. Let their previous involvement report be called from the SHO concerned. Simultaneously their conduct report as well as copy of the custody warrants be called from the Jail Supdt. as well.

Re-list the bail application on 02.06.2020


(SUMIT DASS)
Judicial Officer on duty
Additional District Judge-03,
South Distt.Saket Courts, New Delhi.
30.05.2020

IN THE COURT OF SH. SUMIT DASS, ADDITIONAL DISTRICT JUDGE-03, SOUTH DISTRICT,
SAKET COURTS, NEW DELHI.

THROUGH VIDEO CONFERENCING VIA CISCO WEBEX

FIR No.11/17
PS Ambedkar Nagar
State v/s Prakash

30.05.2020

Present:- Sh. F.M.Ansari, Ld. Addl. PP for the State.

Sh. Kartik Gaur, Ld. Counsel for the applicant/accused.

Report of the accused in jail as to his conduct reveals that the punishment has been given to him while he was in custody as per the jail manual.

Ld. Counsel for the applicant submits that the said details be provided so that he can address submissions on the said aspect as well, as the case of the applicant squarely falls within the criteria of HPC dated 18.05.2020.

Considered.

Let the report of the Jail Supdt. as well as the punishment details be provided by the AOJ through email or whatsapp to Ld. Counsel for the applicant.

Re-list the bail application on 02.06.2020.

(SUMIT DASS)
Judicial Officer on duty
Additional District Judge-03,
South Distt. Saket Courts, New Delhi.
30.05.2020

IN THE COURT OF SH. SUMIT DASS, ADDITIONAL DISTRICT JUDGE-03, SOUTH DISTRICT,
SAKET COURTS, NEW DELHI.

THROUGH VIDEO CONFERENCING VIA CISCO WEBEX

FIR No.383/18
PS Ambedkar Nagar
State v/s Ashish

30.05.2020

Present:- Sh. F.M.Ansari, Ld. Addl. PP for the State.
Sh. Rohit Kumar, Ld. Counsel for the applicant/accused.
Submissions heard.
Jail Supdt. to get the accused medically examined and file a fresh report as to
the medical condition of the accused.
Re-list the bail application on 01.06.2020

(SUMIT DASS)
Judicial Officer on duty
Additional District Judge-03,
South Distt. Saket Courts, New Delhi.
30.05.2020

IN THE COURT OF SH. SUMIT DASS, ADDITIONAL DISTRICT JUDGE-03, SOUTH DISTRICT,
SAKET COURTS, NEW DELHI.

THROUGH VIDEO CONFERENCING VIA CISCO WEBEX

FIR No.67/20
PS Tigri
State v/s Sandeep

30.05.2020

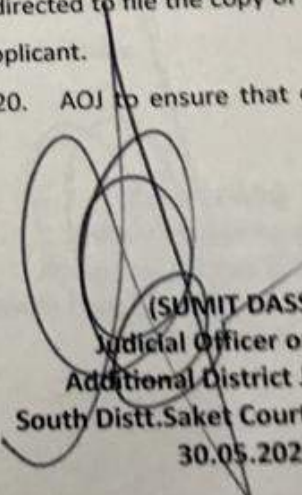
Present:-

Sh. F.M.Ansari, Ld. Addl. PP for the State.
Sh. S.D. Singh, Ld. Counsel for the applicant/accused.
Sh. Raghvendra Pratap Pandey, Ld. Counsel for complainant.
IO SI Shalu is present.

Complainant has also joined video conferencing.
Matter has been argued at length.

Considering the totality of facts and circumstances in my opinion to deal with the condition it would be appropriate if the copy of the charge sheet – ecopy or scanned one is placed on record for perusal of the Court. As such IO is directed to file the copy of the charge sheet as well as supply the same to Ld. Counsel for the applicant.

Re-list the bail application on 02.06.2020. AOJ to ensure that copy of the charge sheet is given to Ld. Counsel for the applicant.


(SUMIT DASS)
Judicial Officer on duty
Additional District Judge-03,
South Distt.Saket Courts, New Delhi.
30.05.2020

IN THE COURT OF SH. SUMIT DASS, ADDITIONAL DISTRICT JUDGE-03, SOUTH DISTRICT,
SAKET COURTS, NEW DELHI.

THROUGH VIDEO CONFERENCING VIA CISCO WEBEX

FIR No.451/18
PS Tigri
State v/s Ravi Kumar

30.05.2020

Present:- Sh. F.M.Ansari, Ld. Addl. PP for the State.
Sh. Raghendra Pratap Pandey, Ld. Counsel for complainant.
Sh. Ravi Bhushan, Ld. Counsel for the applicant/accused.

Perused the record. The offence complained of is U/s 307 IPC. Accused is in custody since 03.11.2018. Conduct report is satisfactory. The case of the applicant falls within the criteria as laid down by the HPC dated 18.05.2020.

Ld. Counsel for the applicant submits that the accused and wife (complainant) are patched up. The applicant has four children to support.

I am not going into that details but suffice to note that as per the criteria laid down by the HPC the accused is entitled to bail on his furnishing personal bond and one surety in the sum of Rs.10,000/- to the satisfaction of Ld. Duty MMJ Jail Supdt. Accused to appear after the expiry of interim bail of 45 days granted today before the Jail Supdt.

Application stands disposed of.

(SUMIT DASS)
Judicial Officer on duty
Additional District Judge-03,
South Distt.Saket Courts, New Delhi.
30.05.2020

IN THE COURT OF SH. SUMIT DASS, ADDITIONAL DISTRICT JUDGE-03, SOUTH DISTRICT,
SAKET COURTS, NEW DELHI.

THROUGH VIDEO CONFERENCING VIA CISCO WEBEX

FIR No.241/19
PS Tigri
State v/s Ravinder @ Raja

30.05.2020

Present:- Sh. F.M.Ansari, Ld. Addl. PP for the State.

Ms. Neeraj, Ld. Counsel for the applicant/accused.

Ld. Counsel for the applicant submits that the accused is in JC since 02.09.2019. The applicant's presence in his house is required for the reasons as set forth in the bail application which also must have been verified by the IO.

Considered.

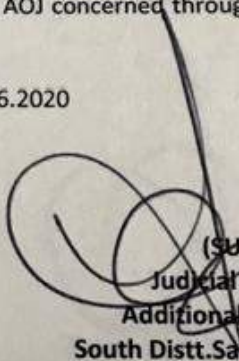
Report of the IO perused.

The accused is involved in one another case as well.

Ld. Counsel for the applicant submits that in that case the accused is on bail.

Let the bail order be placed on record. Simultaneously the report of the IO be also given to Ld. Counsel for the applicant by the AOJ concerned through email or whatsapp, as the case may be.

Re-list the bail application on 01.06.2020


(SUMIT DASS)
Judicial Officer on duty
Additional District Judge-03,
South Distt.Saket Courts, New Delhi.
30.05.2020

IN THE COURT OF SH. SUMIT DASS, ADDITIONAL DISTRICT JUDGE-03, SOUTH DISTRICT,
SAKET COURTS, NEW DELHI.

THROUGH VIDEO CONFERENCING VIA CISCO WEBEX

FIR No.364/08
PS Sangam Vihar
State v/s Om Shiva @ Kalu

30.05.2020

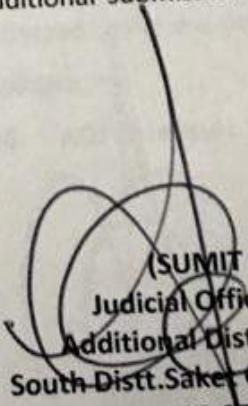
Present:- Sh. F.M.Ansari, Ld. Addl. PP for the State.
Sh. Nitin Rai Sharma, Ld. Counsel for the applicant/accused.
Submissions heard.

Ld. Counsel for the applicant submits that he had to file additional affidavit
however he could not file the same as the notary/affidavit attestation person are not sitting in
Courts.

Considered.

Irrespective of the attestation let the additional submission be filed by the
applicant.

Re-list the bail application on 01.06.2020


(SUMIT DASS)
Judicial Officer on duty
Additional District Judge-03,
South Distt.Saket Courts, New Delhi.
30.05.2020

IN THE COURT OF SH. SUMIT DASS, ADDITIONAL DISTRICT JUDGE-03, SOUTH DISTRICT,
SAKET COURTS, NEW DELHI.

THROUGH VIDEO CONFERENCING VIA CISCO WEBEX

FIR No.345/19
PS Neb Sarai
State v/s Vinod

30.05.2020

Present:- Sh. F.M.Ansari, Ld. Addl. PP for the State.

Sh. Harsh Hardy, Ld. Counsel for the applicant/accused.

Submissions heard.

Ld. APP for State submits that the applicant's case does not fall within the
criteria laid down by the HPC.

Considered.

Arguments heard.

At request re-list the bail application on 02.06.2020 for further arguments.

(SUMIT DASS)
Judicial Officer on duty
Additional District Judge-03,
South Distt.Saket Courts, New Delhi.
30.05.2020

IN THE COURT OF SH. SUMIT DASS, ADDITIONAL DISTRICT JUDGE-03, SOUTH DISTRICT,
SAKET COURTS, NEW DELHI.

THROUGH VIDEO CONFERENCING VIA CISCO WEBEX

FIR No.684/16
PS Sangam Vihar
State v/s Gajender @ Golu

30.05.2020

Present:- Sh. F.M.Ansari, Ld. Addl. PP for the State.

Sh. Sumit Choudhary, Ld. Counsel for the applicant/accused.

Report of the accused in jail as to his conduct reveals that the punishment has been given to him while he was in custody as per the jail manual.

Ld. Counsel for the applicant submits that the said details be provided so that he can address submissions on the said aspect as well, as the case of the applicant squarely falls within the criteria of HPC dated 18.05.2020.

Considered.

Let the report of the Jail Supdt. as well as the punishment details be provided by the AOJ through email or whatsapp to Ld. Counsel for the applicant.

Re-list the bail application on 02.06.2020.

(SUMIT DASS)
Judicial Officer on duty
Additional District Judge-03,
South Distt. Saket Courts, New Delhi.
30.05.2020

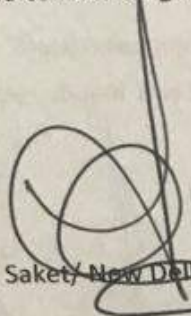
IN THE COURT OF SH. SUMIT DASS: ADJ-03/ SOUTH/ SAKET/ NEW DELHI
THROUGH VIDEO CONFERENCEING VIA CISCO WEBEX

FIR NO.: 271/18
PS: NEB SARAI
STATE v/s SHEHNAWAZ

30.05.2020

Present: Sh. F.M. Ansari, Ld. APP for the State.
None for the accused.

Counsel for the accused had not connected through video conferencing despite waiting till 02:00 p.m. As such, the application is listed for 01.06.2020.


(SUMIT DASS)
ADJ-03/South
Saket/ New Delhi/ 30.05.2020

IN THE COURT OF SH. SUMIT DASS: ADJ-03/ SOUTH/ SAKET/ NEW DELHI
THROUGH VIDEO CONFERENCEING VIA CISCO WEBEX

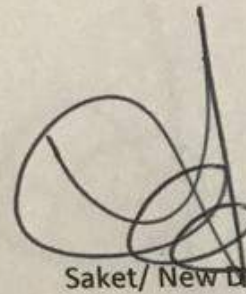
FIR NO.: Not known
PS: AMBEDKAR NAGAR
STATE v/s CHARANJEET

30.05.2020

Present: Sh. F.M. Ansari, Ld. APP for the State.
Sh. Naresh Kadian, Counsel for the accused.

IO report not yet received. Let the report be called from IO. SHO concerned to ensure the filing of report on or before next date of hearing.

Put up on 01.06.2020.


(SUMIT DASS)
ADJ-03/South
Saket/ New Delhi/30.05.2020

IN THE COURT OF SH. SUMIT DASS: ADJ-03/ SOUTH/ SAKET/ NEW DELHI
THROUGH VIDEO CONFERENCEING VIA CISCO WEBEX

FIR NO.: 138/17
PS: AMBEDKAR NAGAR
STATE v/s KUNAL ARORA @ LOVELY

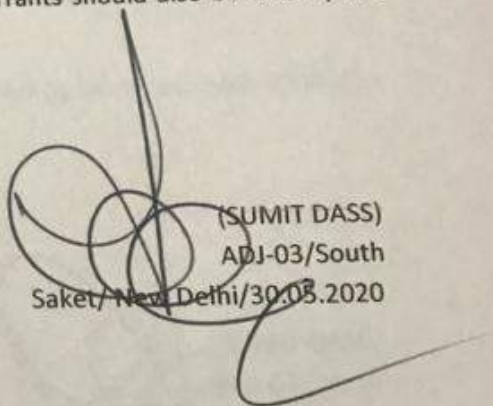
30.05.2020

Present: Sh. F.M. Ansari, Ld. APP for the State.
Sh. Rajpal Kasana, Counsel for the accused.

Submissions heard.

Let report of conduct be called from jail authorities. Simultaneously the previous involvements be also called through the SHO/IO and the custody warrants should also be sent by the concerned Jail authorities.

Put up on 02.06.2020.


(SUMIT DASS)
ADJ-03/South
Saket/ New Delhi/30.05.2020

IN THE COURT OF SH. SUMIT DASS: ADJ-03/ SOUTH/ SAKET/ NEW DELHI
THROUGH VIDEO CONFERENCEING VIA CISCO WEBEX

FIR NO.: 205/15
PS: Sangam Vihar
STATE v/s RAVI GUPTA

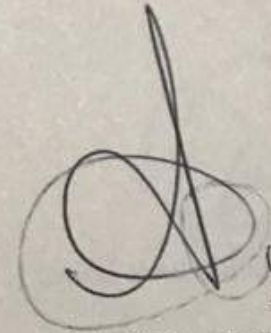
30.05.2020

Present: Sh. F.M. Ansari, Ld. APP for the State.
Sh. M.A. Hashmi , Counsel for the accused.

Heard.

Let report of conduct be called from jail authorities. Simultaneously the previous involvements be also called through IO/SHO and the custody warrants should also be sent by concerned Jail authorities.

Put up for 01.06.2020.



(SUMIT D
ADJ-03/S
Saket/ New Delhi/30.05

IN THE COURT OF SH. SUMIT DASS: ADJ-03/ SOUTH/ SAKET/ NEW DELHI
THROUGH VIDEO CONFERENCEING VIA CISCO WEBEX

FIR NO.: 65/19
PS: Ambedkar Nagar
STATE v/s AMAN KUMAR

30.05.2020

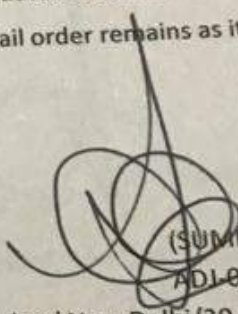
Present: Sh. F.M. Ansari, Ld. APP for the State.
Sh. Ajay Goshwami, Counsel for the accused.

Counsel for the applicant submits that the applicant has been enlarged on bail and infact the FIR number was inadvertently typed as 65/2009 instead of 65/2019. Copy of FIR has been perused.

Heard.

The same appears to be a typographical error in the order dated 20.05.2020. The same be read as FIR no. 65/2019 and as such other terms and conditions of the bail order remains as it.

Application at hand is accordingly disposed off.


(SUMIT DASS)
ADJ-03/South
Saket/ New Delhi/30.05.2020

IN THE COURT OF SH. SUMIT DASS: ADJ-03/ SOUTH/ SAKET/ NEW DELHI
THROUGH VIDEO CONFERENCEING VIA CISCO WEBEX

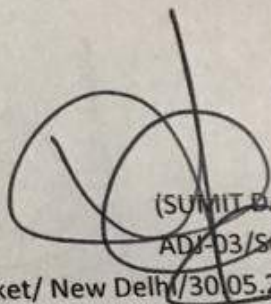
FIR NO.: Not known
PS: AMBEDKAR NAGAR
STATE v/s DAULAT

30.05.2020

Present: Sh. F.M. Ansari, Ld. APP for the State.
Sh. Naresh Kadian, Counsel for the accused.

IO report not received. Let the report be called from IO. SHO concerned to ensure the filing of report within time.

Put up on 01.06.2020.


(SUMIT DASS)
ADJ-03/South
Saket/ New Delh/30.05.2020

IN THE COURT OF SH. SUMIT DASS: ADJ-03/ SOUTH/ SAKET/ NEW DELHI
THROUGH VIDEO CONFERENCEING VIA CISCO WEBEX

FIR NO.: 339/17
PS: SANGAM VIHAR
STATE v/s DIVYA

30.05.2020

Present: Sh. F.M. Ansari, Ld. APP for the State.
Sh. Mohd. Tarique Miraj Subhani, Counsel for the applicant/ accused.
Ms. Seema Misra, counsel for the complainant.
IO is also present.

IO report perused.

Let specific report be furnished by the Investigating Officer as to the role of the applicant/ accused as well as the role of other accused persons.

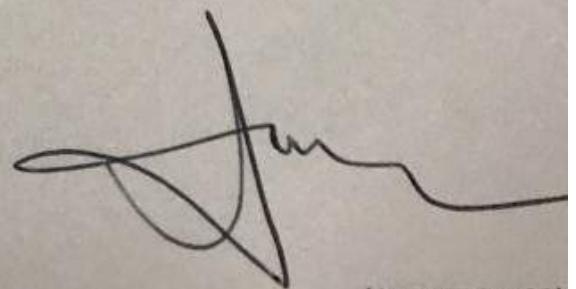
Ld. Counsel Ms. Seema Misra submits that infact the IO has informed her that detailed report could not be furnished for want of file during the lockdown period.

In case of any necessity, the IO can call the AOJ so that on 01.06.2020, the Ahlmad of the Court can appear in the court and IO can see the file and prepare the report accordingly.

Ld. Counsel for the applicant submits that in so far as he is concerned whatever formation was given to him – it was mentioned therein and is only known to him.

In case of multiple accused persons cryptic report serves no purpose and a detailed report should be filed.

Put up for 02.06.2020.



(SUMIT DASS)
ADJ-03/South

Saket/ New Delhi/30.05.2020

IN THE COURT OF SH. SUMIT DASS: ADJ-03/ SOUTH/ SAKET/ NEW DELHI
THROUGH VIDEO CONFERENCEING VIA CISCO WEBEX

FIR NO.: 125/19
PS: TIGRI
STATE v/s NARENDER KUMAR

30.05.2020

Present: Sh. F.M. Ansari, Ld. APP for the State.
Sh. Roshan, Counsel for the accused.

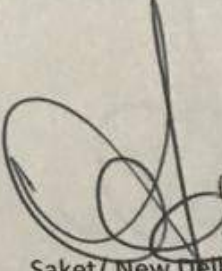
Ld. APP for the State submits that the documents relied upon by the applicant be got verified as applicant is seeking bail for a longer period.

Ld. Counsel for the applicant submits that the same be verified at the earliest.

Considered.

Let the documents relied upon by the applicant be verified by the IO and report be filed by 01.06.2020.

Put up for 01.06.2020.


(SUMIT DASS)
ADJ-03/South
Saket/ New Delhi/30.05.2020

IN THE COURT OF SH. SUMIT DASS: ADJ-03/ SOUTH/ SAKET/ NEW DELHI
THROUGH VIDEO CONFERENCEING VIA CISCO WEBEX

FIR NO.: 205/15
PS: Sangam Vihar
STATE v/s AKASH

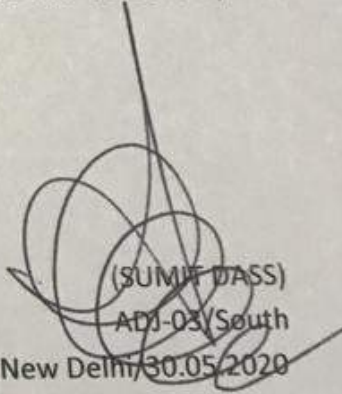
30.05.2020

Present: Sh. F.M. Ansari, Ld. APP for the State.
Sh. M.A. Hashmi, Counsel for the accused.

Heard.

Let report of conduct be called from jail authorities. Simultaneously the previous involvements be also called through IO/SHO and the custody warrants should also be sent by the concerned Jail authorities.

Put up for 01.06.2020.


(SUMIT DASS)
ADJ-03/South
Saket/ New Delhi/30.05.2020

IN THE COURT OF SH. SUMIT DASS: ADJ-03/ SOUTH/ SAKET/ NEW DELHI
THROUGH VIDEO CONFERENCEING VIA CISCO WEBEX

FIR NO.: 141/19
PS: MAIDAN GARHI
STATE v/s KHALEEL AHMED

30.05.2020

Present: Sh. F.M. Ansari, Ld. APP for the State.
Ms. Lakshmi Bidhuri, Counsel for the accused- LAC.

Submissions heard.

Let notice be served upon complainant. Simultaneously support person should also appear and join video conferencing on 02.06.2020. Investigating Officer to take steps well in time.



(SUMIT DASS)
ADJ-03/South

Saket/ New Delhi/30.05.2020